

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 15/TT/2023

Date: 14.9.2023

To

Shri B. B. Rath
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2014 for Asset-1: Bypassing of 400 kV D/C Farakka - Kahalgaon (Ckt-3 & Ckt-4) and 400 kV S/C Farakka - Durgapur (Ckt-1 & Ckt-2) existing Transmission Line from NTPC, Farakka so as to form 400 kV D/C Kahalgaon - Durgapur along with upgraded bays at Durgapur SS and Kahalgaon Sub-station; Asset-2: 01 no. 500 MVA, 400/220 kV Transformer (4th ICT) along with 01 no. 400 kV ICT bay (AIS) & 01 No. 220 kV ICT bay (GIS) along with 220 kV Cable from ICT to GIS bay at Muzaffarpur (POWERGRID) 400/220 kV sub-station and Asset-3: LILO of both Circuits of Kishanganj (POWERGRID) - Darbhanga (DMTCL) 400 kV D/C (Quad) Line at Saharsa New (POWERGRID) sub-station along with associated 04 nos 400kV Line Bays at Saharsa New (POWERGRID) sub-station under "Eastern Region Strengthening Scheme-XXIII" in the Eastern Region.

Sir,

With reference to your petition mentioned above and in continuation of letter dated 24.2.2023, I am directed to request you to furnish the following up-to-date information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 27.9.2023 :

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- b) IDC statement showing the total IDC amount in excel format for the instant assets. Details of Revised Cost Estimate for the project.

- c) Provide Initial Spares discharge statement for the transmission assets.

Forms

- d) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
 - e) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-II.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

TL/SS/Communication Systems etc.

Annexure-II

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						